IN THE HIGH COURT OF JHARKHAND AT RANCHI
E.P. No.02 of 2020

Krishna Nand Tripathi .... …. Petitioner

Versus

Alok Chaurasiya .... Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Abhishek Kr. Dubey, Advocate
For the District Election Officer-Cum- Deputy Commissioner, Palamau at Daltonganj : Mr. Dr. Ashok Kr. Singh, Addl.P.P

Order No.04 Dated- 08.09.2021

I.A. No.537 of 2021

Heard the parties through video conferencing.

Learned counsel for the District Election Officer-cum-Deputy Commissioner, Palamau at Daltonganj submits that he will serve the copy of the instant interlocutory application to the learned counsel for the petitioner within a couple of days.

Learned counsel for the petitioner submits that he will file counter-affidavit, if any in the instant interlocutory application within a week.

List this interlocutory application after ten days.

(Anil Kumar Choudhary, J.)

Animesh/

E.P. No.02 of 2020

Perusal of the record reveals that the notice issued to the opposite party has returned unserved.

Learned counsel for the petitioner submits that he will file requisites for service of notice upon the opposite party in both way i.e. under registered cover with A/D as well as under ordinary process for which requisites will be filed within one week by the petitioner and in addition to that he will file separate requisites for personal service of notice upon the opposite party in terms of Order V Rule 9A of the Code of Civil Procedure.

Rule is made returnable within six weeks.

List this case after receipt of the service report of the notice upon the opposite party.

(Anil Kumar Choudhary, J.)

Animesh/